

[Shri J. B. Patnaik]

under section 185 of the Navy Act, 1957:—

(1) The Navy Leave (Second Amendment) Regulations, 1976, published in Notification No. S.R.O: 108 in Gazette of India dated the 1st May, 1976.

(2) The Navy (Pension) Second Amendment Regulations, 1976, published in Notification No. S.R.O. 108 in Gazette of India dated the 8th May, 1976.

(3) The Navy (Pension) Third Amendment Regulations, 1976, published in Notification No. S.R.O. 109 in Gazette of India dated the 8th May, 1976.

(4) The Navy (Pension) Fourth Amendment Regulation, 1976, published in Notification No. S.R.O. 114 in Gazette of India dated the 8th May, 1976. [Placed in Library. See No. LT-10875/76].

ANNUAL REPORT OF D.V.C. FOR 1972-73 WITH AUDIT REPORT AND STATEMENT FOR DELAY

ऊर्जा मन्त्रालय में उप मन्त्री (प्रो० सिद्धेश्वर प्रसाद) : अध्यक्ष महोदय, मैं आपको अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ :

(1) दामोदर घाटी निगम अधिनियम, 1948 को धारा 45 की उप-धारा (5) के अंतर्गत दामोदर घाटी निगम, के वर्ष 1972-73 के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति उसके लेखे पर लेखा परीक्षा प्रतिवेदन ।

(2) उपर्युक्त प्रतिवेदन को सभा पटल पर रखने में हुए विन्म्व के कारण बचाने वाला एक विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library. See No. LT-10876/76].

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI

VISHWANATH PRATAP SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Footwear (Inspection) Amendment Rules, 1976, published in Notification No. S.O. 1536 in Gazette of India dated the 1st May, 1976.

(ii) The Export of De-oiled Rice Bran (Inspection) Second Amendment Rules, 1976, published in Notification No. S.O. 1537, in Gazette of India dated the 1st May, 1976.

(iii) The Export of Gum Karaya (Inspection) Amendment Rules 1976, published in Notification No. S.O. 1538 in Gazette of India dated the 1st May, 1976. [Placed in Library. See No. LT-10877/76].

11.03 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 18th May, 1976, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974, be further extended upto the last day of the Ninety-seventh Session of the Rajya Sabha."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure